

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
09-07-2024 AT 10:30 AM**

CP (IB) No. 497/7/HDB/2018

AND

IA (IBC) 454/2022, IA (IBC) 1583/2023 & IA (IBC) 1387/2024 in

CP (IB) No. 497/7/HDB/2018

u/s. 7 of IBC, 2016

IN THE MATTER OF:

International Asset Reconstruction
Company Pvt Ltd

...Financial Creditor

AND

Atlanti Spinning and Weaving Mills Ltd

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

O R D E R

IA (IBC) 454/2022

Learned Counsel Mr VV Siva Kumar, for applicant present through Video Conference. Clarification is sought for the following:

1. Form-8 filed with ROC is for MOE dated 10.09.2009. On perusal of MOE it is clear that it is an extension of charge already created on 09.08.2007 for Rs 12.08/- Crores. No record evidencing creation of charge on 09.08.2007 or filing of Form-8 or for registration of charge with the ROC has been furnished to the Tribunal.
2. The applicant is directed to carryout search in ROC and submit the report that whether any such charge was created on the properties of Corporate Debtor on 09.08.2007.
Call on 22.07.2024.

IA (IBC) 1583/2023

Learned Counsel Mr VV Siva Kumar, for applicant present through Video Conference.

Hered the learned counsel for the applicant. The further hearing is adjourned as certain information regarding the amount deposited with OL pursuant to the directions of the Karnataka High Court. Hence the OL be present on the next hearing date to explain. Call on 22.07.2024.

IA (IBC) 1387/2024

Learned Counsel Mr VV Siva Kumar, for applicant present through Video Conference and stated that on ground of heavy rains in Mumbai the liquidator could not appear through Video Conference.

This being an application seeking for extension of liquidation period by 6 months on the ground stated in the application. Though several extensions are given in this matter, considering the reasons now put forth, the liquidation period is extended by 6 months effective from 14.06.2024 with a direction to the liquidator to complete the liquidation process within the extended time.

Accordingly, **this application is allowed and disposed of.**

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)